

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

Appeal No.536/252/ND/2018

ECAK Consultants Pvt. Ltd.
Vs.
ROC, New Delhi

...Appellant

...Respondent

Under Section: Section 252

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

Order delivered on 07.05.2018

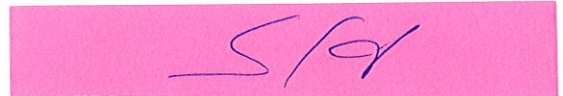
For the Appellant
For the Respondent

Mr. C.L. Shah, CA
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ORDER

Ld. Counsel for the appellant seeks time to amend the memo of parties and serve the Income tax department within one week. ROC and Income tax department are directed to file their reply within three weeks. Rejoinder within one week. All the copies to be served in advance to the other side. For further consideration on 5th June, 2018.

Ritu Sharma



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**